

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2001/97

✓New Delhi this the 18th day of August, 2000. (B)

Hon'ble Mr. Justice V. Rajagopal Reddy, Vice-Chairman (J)
Hon'ble Mr. Justice Govindan S. Tampi, Member (A)

G.K. Sinha son of Sh. K.B. Sinha,
R/o 350, Aravli Apartments,
Alak Nanda, Kalkaji,
New Delhi-110019.

...Applicant

(By Advocate Sh. S.D. Ratoori, proxy for Sh. G.D. Gupta,
Advocate)

-Versus-

1. Union of India through the
Secretary to the Government
of India, Ministry of Commerce,
(Department of Supply),
Nirman Bhawan,
New Delhi.
2. The Director General of Supplies
and Disposals, Ministry of Commerce,
(Department of Supply), L.I.C. Building,
Parliament Street,
New Delhi-110001. ...Respondents

(By Advocate Shri M.K. Gaur, proxy for Sh. R.P. Aggarwal,
Advocate).

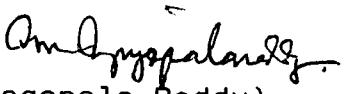
O R D E R (ORAL)

By Justice V. Rajagopala Reddy:

The learned proxy counsel for the applicant seeks
On the ground that
to withdraw the OA, ~~as~~ it has become infructuous. The OA is
accordingly dismissed, as withdrawn. No costs.


(Govindan S. Tampi)
Member (Admnv)

'San.'


(V. Rajagopala Reddy)
Vice-Chairman (J)